

The Minister of State for Finance (Shri Tyagi): (a) During the last financial year i.e., 1951-52, six cases were detected, in which arms were imported without a valid licence under the Indian Arms Act, and without making a proper declaration to the Customs officer at the port or station of entry. Six persons were involved in these unauthorised importations. Information is not readily available as to the country from which the importation took place in each of these cases.

(b) In 2 of the above 6 cases, the offenders were convicted in the Court and in one, prosecution is pending. Of the remaining 3 cases, in one case the arms were confiscated under the Sea Customs Act with an option to the owner either to clear them on payment of a fine in lieu of confiscation subject to the production of requisite licence or to re-export them on payment of a fine and in 2 cases, the arms were not confiscated and were allowed to be either re-exported or released to the owners on production of licences.

YOUTH WELFARE SEMINAR

666. Shri S. N. Das: Will the Minister of Education be pleased to state:

(a) the important recommendations made by the Youth Welfare Seminar held at Simla which the Central Government have decided to implement;

(b) the steps so far taken by Government to give effect to the recommendations; and

(c) the total expenditure which the Central Government will have to incur under the scheme?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) The important recommendations made by the Youth Welfare Seminar held at Simla in November, 1951 are the following:—

- (i) Government should undertake to prepare, in consultation with appropriate bodies, a survey of the organisations in terms of their constitution, programme, personnel resources and methods of training which are engaged in effective youth welfare activities.
- (ii) Governments should take steps to convene as early as possible a consultative conference of the representatives of youth organizations.

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(iii) Government should provide an adequate amount of money in the next year's budget for youth welfare work from which it could give grant-in-aid to organizations doing satisfactory work and initiate its own projects where necessary.

(iv) Government should create a Division or a Section especially concerned with Youth Welfare in the Ministry of Education, or Social Services or Public Welfare at the Centre and encourage the establishment of similar Divisions or Sections in the Provinces or States.

(v) Government should give grants to universities and other institutions of adequate status as well as to specialized agencies so that effective methods of youth welfare work may be developed.

(vi) In each region or province, Government should organize or assist in the organization of one Pilot project in youth welfare, in co-operation with the specialized agencies, whose object should be to develop in that locality youth services in an intensive and co-ordinated manner.

(b) The Government has already started taking a preliminary survey of the youth organizations in the country. The question of giving effect to the other recommendation will be considered after the survey work has been completed.

(c) No exact estimate of expenditure can be given at this stage.

EXCAVATIONS IN ORISSA

667. Shri Sanganna: Will the Minister of Education be pleased to state:

(a) how many excavations were made in the State of Orissa during the last three years (1949, 1950 and 1951) to discover ancient historical monuments?

(b) what amount was spent on the excavations during the above period?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) During 1948-49 and 1949-50 excavations were carried on at two sites in Orissa, namely, Sisupalgarh and Dhauli, both in District Bhuvaneshwar. During 1951 no excavation was undertaken in Orissa.

(b) During 1948-49 a sum of Rs. 87,000 and during 1949-50 a sum of Rs. 28,000 approximately were spent on excavations in Orissa.

OCEANOGRAPHY

668. Shri S. C. Samanta: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) what steps Government have taken to promote the study of Oceanography in India;

(b) whether any information has been collected about equipment and technical personnel available in India for the purpose; and

(c) whether any of the Universities in India have started courses in Geophysics and Oceanography?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) The Oceanography Committee constituted under the Central Board of Geophysics is organising Oceanographical research in India by utilising all available resources. The Committee is also preparing a detailed scheme for the co-ordination, integration and intensification of Oceanographic studies in India with a view to set up the institute of Oceanography at a suitable location. Collection of water samples and observations on Physical Oceanography and Marine Biology have been taken up by the Central Board of Geophysics through Merchant Shipping and Marine Survey of India.

(b) Yes, Sir. The information has been collected by the Central Board of Geophysics.

(c) Yes, Sir. The Andhra and the Banaras Hindu Universities have started courses of study in Geophysics for the M.Sc. degree. The Andhra University has included Oceanography also in their syllabus for M.Sc. degree in Geophysics. The Indian Institute of Technology at Hijli will shortly start a course of study in Geophysics.

GENERAL ELECTIONS

669. Shri Sanganna: Will the Minister of Law be pleased to state:

(a) whether the official machinery employed during the recent General Elections was required to work overtime; and

(b) if so, what is the amount paid by each State towards overtime expenses?

The Minister of Law and Minority Affairs (Shri Biswas): (a) Yes, except in the State of Bihar.

(b) No overtime allowance was paid to the staff on election duty by

the Governments of Assam, Bihar, Bombay, Madhya Pradesh, Punjab, Uttar Pradesh, West Bengal, Hyderabad, Madhya Bharat, Pepsu, Travancore-Cochin, Coorg, Delhi, Himachal Pradesh, Kutch, Manipur, Tripura and Vindhya Pradesh.

Some overtime allowance was paid by certain State Governments, and the amounts so paid by them are:—

	Rs.
Mysore	242/-/-
Saurashtra	2,010/-/-
Bilaspur	179/9/-

Some State Governments paid honoraria and the amounts so paid by them are:—

Orissa	1,075/-/-
Rajasthan	16,000/-/-
Ajmer	575/-/-
Bhopal	4,450/-/-

The Madras Government had paid out-of-pocket expenses incurred by the staff working in towns of really long distances, where the staff sitting up late and working on holidays could not go home for meals or tiffin and return to their duty without dislocation of the work. The total amount of expenditure incurred in this regard by the Madras Government is Rs. 30,696/8/-.

RAJWARI AERODROME

670. Shri Ganpati Ram: Will the Minister of Defence be pleased to state:

(a) whether all the lands requisitioned for the construction of Rajwari Aerodrome, Banaras (U.P.) and Reserve Base Lohta (Banaras) during the last War have been returned to the owners;

(b) whether any or how much of the lands are still to be returned and when will they be returned;

(c) whether all compensation due for the period of the requisition of lands has since been paid; and

(d) if not, what is the amount yet to be paid and when it is expected to be paid?

The Minister of Defence (Shri Gopaldaswami): (a) (i) *Rajwari Aerodrome*.—309.07 acres of requisitioned lands out of a total area of 444.38 acres have been returned to various owners in June 1947 and the remaining area of 135.31 acres was acquired outright on the 20th March 1945;

(ii) *Reserve Base, Lohta*.—2,878.39 acres of requisitioned lands out of a total area of 2,889 acres have been